## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 9

## TO BE ANSWERED ON THE 02<sup>ND</sup> FEBRUARY, 2021/ MAGHA 13, 1942 (SAKA)

### **IMPLEMENTATION OF CITIZENSHIP (AMENDMENT) ACT**

#### 9. SHRI V.K.SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government is considering to implement the Citizenship(Amendment) Act very soon;

(b) whether the rules under CAA are still under preparation despite the fact that the said Bill was passed more than a year ago;

(c) whether the said Act shall remain ineffective without the rules being notified; and

(d) if so, the reaction of the Government thereto?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SH. NITYANAND RAI)

(a) to (d) The Citizenship (Amendment) Act, 2019 (CAA) has been notified on

12.12.2019 and has come into force w.e.f. 10.01.2020. The Rules under The

Citizenship (Amendment) Act, 2019 (CAA) are under preparation. The

Committees on Subordinate Legislation, Lok Sabha and Rajya Sabha have

granted extension of time upto 09.04.2021 and 09.07.2021 respectively to

frame these rules under the Citizenship (Amendment) Act, 2019 (CAA).